

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. (IB)-196(PB)/2017

IN THE MATTER OF:

Usha Holding LLC and Mr. Atul Bhatara

.....Petitioner

SECTION : UNDER SECTION 8 & 9 of Insolvency and Bankruptcy Code, 2016

Order delivered on 10.07.2017

Coram:

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

Deepa Krishan
Hon'ble Member (T)

For the Petitioner(s) : Ms. Shreya Sircar, Advocate

ORDER

Issue notice to show cause to the respondent why the petition be not admitted. Process dasti as well.

List on 21.07.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
(MEMBER TECHNICAL)

Vineet